

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 218
CP-92(ND)/2016

IN THE MATTER OF:
Satish Pawa & Ors.

... **Applicant/Petitioner**

Versus

**M/s. Index Securities and Research
Pvt. Ltd. Ors .**

... **Respondent**

Under Section: 397/398 Comp. Act.

Order delivered on 19.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Anjaneya Mishra

For the Respondent : Adv Akshit Gupta for the Respondent No. 1 & 9.
Adv. Ankita Gaba for Respondent No. 2-8 & A-17.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

On 19.01.2024, the Ld. Counsel for the Petitioner sought adjournment, espousing that the arguing counsel was busy before Hon'ble Supreme Court. Today, there is no appearance on behalf of the Petitioner. Ld. Counsel appearing for the Respondent Nos. 1 & 9 submitted that the petition was dismissed for default on 03.03.2023 for want of prosecution and now again the Petitioners are not interested in following up the same. Today, again after we had dictated the above portion of the order, the Ld. Counsel for the Petitioner submitted that the arguing counsel is busy elsewhere and prayed for short adjournment. By way of sheer indulgence, the request for adjournment is accepted, subject to payment of cost of Rs. 25,000/- to be deposited in the Prime Minister's Relief Fund within 3 days. The receipt of payment of cost should be uploaded on the DMS/record, within given time. It is made clear that no request for adjournment would be entertained on the date of hearing and the matter would be decided on the basis of the pleadings/documents available on record, after hearing counsels who would be available to represent the parties.
List on 10.05.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**